

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - I**

ITEM No. 5- IA/196(AHM) 2024  
In  
C.P. (IB)/217(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India (SIDBI)  
VS

.....Applicant

Mr. Nilesh Shantilal Patel - Personal Guarantor to M/s Balaji Fiber  
Reinforce Private Limited

.....Respondent

**Date: 30/01/2024**

**CORRIGENDUM ORDER**

**Order under Rule 154 of NCLT Rules, 2016**

1. This Tribunal is empowered under Rule 154(1) of NCLT Rules, 2016 to correct any error in its order. Following corrections are made by us *suo moto*.
2. On perusal of the order dated 30.01.2024, passed in IA/196(AHM) 2024, it is seen that in para one the name of the Personal Guarantor is inadvertently mentioned as "Mr. Nilesh Shantilal Patel / Personal Guarantor of Wind World (India) Ltd." instead of "Mr. Nilesh Shantilal Patel - Personal Guarantor to M/s. Balaji Fiber Reinforce Private Limited".  
We hereby rectify the said errors.
3. The rectified order be uploaded.

-sd-

-sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - I**

ITEM No. 5- IA/196(AHM) 2024  
In  
C.P. (IB)/217(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India (SIDBI)

.....Applicant

VS

Mr. Nilesh Shantilal Patel - Personal Guarantor to M/s Balaji Fiber  
Reinforce Private Limited

.....Respondent

**Order delivered on 30/01/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishwas Shah, Adv.

For the Respondent :

**ORDER**

**IA/196(AHM) 2024**

This is an application filed by the Resolution Professional under Section 99 of the Insolvency and Bankruptcy Code, 2016 for placing on record the report prepared by RP in respect of Mr. Nilesh Shantilal Patel – Personal Guarantor to M/s. Balaji Fiber Reinforce Private Limited.

Learned Counsel for the applicant submitted that an advance copy of the report has been served upon the personal guarantor and the Financial Creditor.

Let notices be issued to the respondent / personal guarantor as well as corporate debtor returnable intimating the next date of hearing. The applicant is directed to collect the notice from the registry within three days and serve upon the respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents may file reply, if any, within week from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 20.02.2024.

-sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**